

**IN THE COURT OF SESSIONS JUDGE, SPECIAL COURT FOR TRIAL  
CASES UNDER SC/ST ACT, PERAMBALUR.**

**Present: Tmt.S.Malarvizhi, M.L.,  
Sessions Judge,  
Special Court for SC/St (PoA)Act, Perambalur.  
Friday, this the 11<sup>th</sup> day of Decebber, 2020.  
E. Bail No.926/2020.**

Ramadoss (A3), 24/2020,  
S/o. Subramaniyan

... Petitioner/Accused.

-vs-

The state rep.by  
Inspector of Police,  
Mangalamedu Police Station,  
Crime No.631/2016.

... Respondent/Complainant.

Offences u/Ss. 147, 148, 294(b), 352, 427, 506(ii) of IPC r/w Sec.3(1)(r),3(1)(s) of  
SC/ST (PoA) Amendment Act – 2015.

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The bail Petition dated 02.12.2020 filed u/S.439(ii) of Cr.P.C for relaxation of conditions. As per the conditions imposed on the petitioner he is directed to sign before this Court daily once at 10.00A.M. until further orders, as per the order passed in E.bail No.781/2020, dated 27.10.2020.

This petition coming on this day before me for order in the presence of Thiru.P.Sakthivel, Advocate for the petitioner and of the Special Public Prosecutor for the State and upon hearing both sides, perusing the petition and other relevant records, this Court has delivered the following...

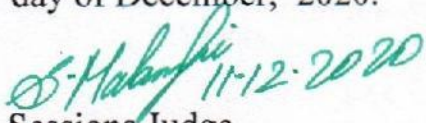
**ORDER**

1. This petition has been filed by the petitioner to relax the conditions u/S.439 (ii) of Cr.P.C. on the file of the respondent.
2. The learned Counsel for the petitioner/accused submitted that the petitioner/accused is observing the conditions from 28.09.2020 to till date without fail and that he is an innocent and very poor and that if the condition is existing, it is not possible for them to do their work and to comply the conditions imposed on them and hence, prayed to relax the conditions totally.
3. The learned Special Public Prosecutor fairly concedes that the petitioner is

observing the conditions regularly as stated on the side of the petitioner.

4. Submissions of both sides perused. It is admitted by the learned Special Public Prosecutor that the condition was complied from 28.09.2020 to till date. No serious objections raised by the Special Public Prosecutor. Considering the above facts, the petition is allowed and the condition is totally relaxed.

Pronounced by me through E- bail, this the 11<sup>th</sup> day of December, 2020.

  
Sessions Judge,  
Special Court for SC/ST (PoA) Act,  
Perambalur.